

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU**
(Through web-based Video Conferencing Platform)

ITEM No.04
I.A No.32 & 56/2024 in
C.P. (IB)No.78/BB/2022

IN THE MATTER OF:

Export Import Bank of India ... Petitioner
Vs.
Majestic Research Services and
Solutions Limited ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 05.02.2024

CORAM:

JUSTICE (RETD.) T.KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Applicant in I.A No.32/2024&
I.A No. 56/2024

: Ms. Mano Ranjni

ORDER

I.A. No.32/2024

1. This application is filed by the Applicant under Section 60(5) read with Regulation 12 (1) & 13 (2) (d) of IBBI CIRP Regulations interalia seeking to take on record the revised list of creditors and members in the reconstituted Committee of Creditors.
2. Heard the Ld. Counsel for the Applicant.
3. In the circumstances, and for the reasons mentioned in the application, the I.A is allowed by taking on record the revised list of creditors & Members. Accordingly, **I.A No.32/2024** is disposed of.

I.A No. 56/2024

1. This application is filed by the Applicant under Section 60(5) of the IBC 2016 interalia seeking to take on record the 2nd Progress Report filed by the RP for the period 25.07.2023 to 30.09.2023.
2. Heard the Ld. Counsel for the Applicant.
3. In view of the above, the report is taken on record. Accordingly, **I.A No.56/2024** is disposed of.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(T.KRISHNAVALLI)
MEMBER (JUDICIAL)

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